FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF POWERDEAL ENERGY SYSTEMS (INDIA) PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Powerdeal Energy Systems (India) Private Limited
2.	Date of incorporation of corporate debtor	10/09/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29300MH2004PTC148511
5.	Address of the registered office and principal office (if any) of corporate debtor	F-29 MIDC Satpur, Nasik, Maharashtra, India, 422007
6.	Insolvency commencement date in respect of corporate debtor	11/07/2024
7.	Estimated date of closure of insolvency resolution process	07/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhaval Jitendrakumar Mistry Reg No. IBBI/IPA-001/IP-P-01853/2019-20/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 Email: cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 Email: cirp.powerdeal@gmail.com
11.	Last date for submission of claims	25/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Powerdeal Energy Systems (India) Private Limited on 11/07/2024.

The creditors of Powerdeal Energy Systems (India) Private Limited, are hereby called upon to submit their claims with proof on or before 25/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

CA DHAVAL JITENDRAKUMAR MISTRY ★ INSOLVENCY PROFESSIONAL ★ IP Reg. No. IBBI/IPA-001/IP-P-01853/2019-20/12849

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/07/2024
Place: Ahmedabad

Dhaval Jitendrakumar Mistry
IBBI/IPA-001/IP-P-01853/2019-20/12849
AFA Valid till: 06.12.2024

पुणे-नाशिक रेल्वेमार्गाबाबत पालकमंत्री सजग

केंद्रीय समितीच्या मंजुरीसाठी रेल्वेमंत्र्यांना पत्र

नाशिक | दि. १२ प्रतिनिधी

मुंबई-पुणे-नाशिक ही तिन्ही शहरे महाराष्ट्राच्या सुवर्ण त्रिकोणातील आहेत. मात्र पुणे आणि नाशिक ही दोन शहरे अजूनही रेल्वेने जोडली गेलेली नाहीत. नाशिकहून रस्तामार्गे पुण्यास जाण्यासाठी पाच ते सहा तासांचा कालावधी लागतो. या दोन्ही शहरांचे महत्त्व लक्षात घेऊन ही शहरे रेल्वेने जोडण्याची नितांत गरज आहे. म्हणून पुणे-नाशिक रेल्वेमार्ग प्रकल्पास केंद्र सरकारने कॅबिनेट समितीची मंजुरी जलदगतीने मिळवून द्यावी, अशी मागणी जिल्ह्याचे पालकमंत्री दादा भुसे यांनी केंद्रीय रेल्वेमंत्री अश्विन वैष्णव यांच्याकडे पत्राद्वारे केली आहे.

नाशिक-पुणे रेल्वेमार्ग प्रकल्प एमआरआयडीसीद्वारे जलदगतीने कार्यान्वित करता येण्यासाठी हा प्रस्ताव मंजूर होणे आवश्यक असल्याने मंत्री भुसे यांनी पाठपुरावा केला. महाराष्ट्र शासनाने पुणे-नाशिक रेल्वेलाईन प्रकल्पास १५ एप्रिल २०२१ रोजी मंजुरी दिली आहे. १६ फेब्रुवारी २०२२ रोजी रेल्वे मंत्रालयानेही मान्यता दिल्यानंतर २८ जुलै २०२१ रोजी या प्रकल्पास मध्य रेल्वेकडूनही मंजुरी मिळाली. त्यानंतर रेल्वे मंत्रालयाकडे प्रस्ताव पाठवण्यात आला. हा प्रकल्प सध्या भारत सरकारच्या कॅबिनेट कमिटी ऑफ इकॉनॉमिक अफेअर्सच्या (सीसीईए) मंजुरीच्या प्रतीक्षेत आहे. प्रकल्पासाठी भूसंपादन, वनहस्तांतरण आणि शासनाची कामे प्रगतिपथावर आहेत. मंत्रिमंडळाच्या मंजुरीनंतर प्रकल्पाची उर्वरित कामे तातडीने सुरू होतील.

प्रकल्पाचे स्वरूप

नाशिक-पुणे रेल्वेमार्ग २३५ किलोमीटर आहे. या मार्गावर १८ बोगदे असणार आहेत. तसेच १९ उड्डाणपुलांची उभारणी करण्यात येणार आहे. २०० किलोमीटर प्रतितास वेगाने सेमी हायस्पीड रेल्वे या मार्गावरून धावणार आहे. हा मार्ग सुरुवातीपासून संपूर्ण विद्युतीकरण झालेला असणार आहे. या मार्गावरून पहिल्या टप्प्यात सहा डब्यांची रेल्वे धावणार आहे. त्यानंतर १२ ते १६ डब्यांची रेल्वे धावणार आहे. मार्गावर एकूण २० स्थानके असतील. मार्ग पूर्ण झाल्यावर पुणे-नाशिकचा प्रवास अवघा १ तास ४५ मिनिटांत पूर्ण होणार आहे.

फडणवीसांच्या घोषणेचे काय?

उपमुख्यमंत्री देवेंद्र फडणवीस यांनी नाशिक-पुणे रेल्वे शिर्डीमार्गे वळवण्याची घोषणा केली होती. दरम्यान, जिल्हा प्रशासनाकडून थेट रेल्वेसांठी भूमी अधिग्रहण करण्याचे काम पूर्ण करण्यात आले होते. मध्यंतरी खा. राजाभाऊ वाजे यांनीही या प्रकल्पाला गती देण्याचा प्रयत्न सुरू केला आहे. त्या पार्श्वभूमीवर देवेंद्र फडणवीस यांनी बदललेल्या मार्गाच्या विकासाचे काय होणार? या वादात कोणता मार्ग गतीने पूर्ण होणार? की प्रकल्प रखडणार? याबद्दल नाशिककर चिंता व्यक्त करत आहेत.

महसूल सेवकांचे लेखणीबंद आंदोलन

कार्यालयात उपस्थिती; मात्र कामकाज ठप्प

नाशिक | दि. १२ प्रतिनिधी

महाराष्ट्र राज्य महसूल कर्मचारी संघटनेच्या विविध मागण्यांसंदर्भात शासनस्तरावरून कोणतीही सकारात्मक कार्यवाही होत नसल्याने आंदोलनाची भूमिका घेतली आहे. महसूलच्या कर्मचाऱ्यांनी आज दिवसभर लेखणीबंद आंदोलन पुकारले. त्यामुळे जिल्हाधिकारी कार्यालयासह जिल्ह्यातील विविध आस्थापनांमधील काम ठप्प झाले.

महाराष्ट्र राज्य महसूल कर्मचारी संघटनेच्या वतीने विविध मागण्यांच्या पूर्ततेसाठी राज्य शासनाविरोधात आंदोलन हाती घेतले आहे. त्याअंतर्गत संघटनेच्या सभासदांनी गुरुवारी जिल्हाधिकारी कार्यालयासमोर निदर्शने केली. शुक्रवारी (दि.१२) कर्मचाऱ्यांनी लेखणीबंद आंदोलन हाती घेतले होते. आंदोलनात जिल्हाधिकारी कार्यालयातील ७० लिपिक व ५० अव्वल कारकून सहभागी झाले. जिल्ह्यातील ३५० लिपिक व ५२६ अव्वल कारकून आंदोलनात सहभागी झाले.

आंदोलनामुळे जिल्हाधिकारी कार्यालयातील ग्रामपंचायत, अपील विभाग, गृहखाते, स्थापना, कूळ कायदा विभाग, लेखा विभागातील कामकाज ठप्प झाल्याचे चित्र होते. कर्मचाऱ्यांनी जागेवर बसून कोणतेही काम न करण्याचा निर्णय घेत कामबंद आंदोलन केले त्यामुळे कर्मचारी उपस्थित असले तरी काम मात्र पूर्णतः ठप्प झाले.

यावेळी संघटनेचे अध्यक्ष तुषार नागरे, कार्याध्यक्ष रमेश मोरे, सल्लागार नरेंद्र जगताप, संघटक योगेश नाईक, अर्चना देवरे, प्रकाश तावडे, नितीन शिरसाठ, जयश्री टोपले, प्रशांत दुसाने, दिलीप सोमन, संजय फिरके आदींसह महसूल कर्मचारी मोठ्या संख्येने लेखणीबंद आंदोलनात सहभागी झाले होते.

तलाठी संघटनेचा कामबंद आंदोलनाचा इशारा

जिल्हाधिकाऱ्यांना मागण्यांचे निवेदन

नाशिक | दि. १२ प्रतिनिधी

ऑनलाईन कामासाठी पुढील आठ दिवसांत सर्व्हर सुधारणा न झाल्यास ऑनलाईन कामकाज बंद करून आंदोलनाचा मार्ग स्वीकारण्याची भूमिका तलाठी संघटनेने घेतली आहे. संघटनेच्या विविध मागण्या आणि क्षेत्रीय अधिकारी म्हणून काम करताना येणाऱ्या अडचणींबाबत जिल्हाधिकारी जलज शर्मा यांना संघटनेने निवेदन दिले.

जिल्हा तलाठी संघटनेच्या वतीने तलाठी अणि मंडल अधिकाऱ्यांना उच्च न्यायालय, जिल्हा न्यायालय, दिवाणी न्यायालयातील वहिवाट, अतिक्रमण यांसारख्या कामकाजात प्राधिकृत करून नाहकपणे आर्थिक खर्चाला बळी पडत असून संबंधित केसेसची सखोल माहिती नसल्याने न्यायालयीन कामासाठी नायब तहसीलदार अथवा अव्वल कारकून यांना प्राधिकृत करावे.

गेल्या एक ते दीड महिन्यापासून ऑनलाईन कामे करताना सर्व्हर स्पीड अत्यंत स्लो असल्याने तलाठी कार्यालयात शेतकऱ्यांना नाहक बसून राहावे लागत असून शेतकऱ्यांचे पेरण्या करण्याचे दिवस असल्याने त्याचबरोबर शासनाच्या वतीने एक रुपयात पीकविमा योजनेचा लाभ घेण्यासाठी ७/१२ घेण्यासाठी येत असून, तलाठी आणि शेतकऱ्यांमध्ये मोठ्या प्रमाणात वादविवाद होत आहेत. सर्व्हर बंदमुळे तलाठी व मंडल अधिकारी बदनाम होत आहेत. तसेच वरिष्ठ कार्यातून वारंवार ई-फेरफार, नोटीस तयार करणे, प्रलंबित फेरफार, ई-चावडी, ई-हक्क यांसारख्या कामाचा आढावा घेण्यात येत असल्याने ऑनलाईन कामासाठी पुढील आठ दिवसांत सर्व्हर सुधारणा न झाल्यास ऑनलाईन कामकाज बंद करून आंदोलनाचा मार्ग स्वीकारण्याची भूमिका तलाठी संघटनेने घेतली आहे. आगामी विधानसभा निवडणुकीत अथवा कोणत्याही निवडणुकीच्या कामासाठी गेलेल्या मतदान कर्मचाऱ्यांच्या भोजनाची व्यवस्था शासनानेच करावी, ती तलाठ्यांनी न करण्याचा निर्णय तलाठी संघाने घेतल्याचे निवेदनात म्हटले आहे.

याप्रसंगी महाराष्ट्र राज्य तलाठी संघटना कार्याध्यक्ष नीलकंठ उगले, अध्यक्ष संजय गाडे, महिला उपाध्यक्ष प्रीती अग्रवाल, प्रचार व प्रसिद्धीप्रमुख दीपक मोठे, तांत्रिक सहाय्यक किशोर नाथबुवा, निमंत्रित सदस्य चारुशीला पवार, विशाखा गोसावी, शीतल अहिरे, माधुरी मार्कंड, वसंत धुमसे, शिरसाट, ज्ञानेश्वर पगार, संतोष हिरे, संतोष जोशी आदी उपस्थित होते.

प्रमुख मागण्या

२०१६ पासून संगणकीकृत कामकाजासाठी देण्यात आलेले लॅपटॉप आणि प्रिंटर, कालबाह्य झालेली साधनसामुग्री बदलून मिळावी. ग्रामीण अणि शहरी भागात तलाठी नवीन कार्यालयासह टेबल, खुर्च्या, सीलिंग फॅन, शेतकऱ्यांना बसण्यासाठी बाकडे इ. तलाठी कार्यालयात आवश्यक वस्तूंची मागणी करण्यात आली. त्याचबरोबर अनेक तलाठ्यांकडे अतिरिक्त सजाचा भार असून इतर वरिष्ठ कार्यालयात वर्ग केलेल्या तलाठी यांना मूळ सजेवर सोडण्याची मागणी करण्यात आली. दैनंदिन पर्जन्यमान आकडेवारीबाबत मॅन्युअल पर्जन्यमापक यंत्र न वापरण्याबाबत सांगण्यात आले.

५.९ मिमी पाऊस; आशा पल्लवीत

नाशिक । जिल्ह्यात आता पुनर्वसू नक्षत्रात पावसाने हजेरी लावल्याने आशा पल्लवीत झाल्या आहेत. आज दुपारपासून नाशिकमध्ये ५.९ मि.मी. पाऊस झाला. गेल्या पंधरा दिवसांपासून विशिष्ट भागात पाऊस होत आहे. धरणातील साठा अवघा १४.२३ टक्केच आहे. त्यामुळे दमदार पावसाच्या प्रतीक्षेत सर्वच आहेत. गंगापूर धरणातील साठा २७.६० टक्के झाला आहे. गंगापूर धरण समूहात २४.६२ टक्के साठा आहे. आज दिवसभर ढगाळ वातावरण होते. अधूनमधून पाऊस हजेरी लावत होता. पावसाला अनुकूल वातावरण आहे. उद्या (दि.१३) नाशिक, नगर जिल्ह्यात मध्यम ते जोरदार पावसाची शक्यता आहे.

कांदा आयातीवर संपूर्ण बंदी घाला

उत्पादक संघटनेचे केंद्राला साकडे

नाशिक | दि. १२ प्रतिनिधी

अफगाणिस्तान किंवा इतर कोणत्याही देशातून भारतात व्यापाऱ्यांनी कांदा आयात करू नये, यासाठी केंद्र सरकारने कांद्याच्या आयातीवर संपूर्ण बंदी घालावी, अशी मागणी महाराष्ट्र राज्य कांदा उत्पादक शेतकरी संघटनेने संस्थापक अध्यक्ष भारत दिघोळे यांच्या नेतृत्वाखाली आज करण्यात आली. याबाबत जिल्हाधिकारी जलज शर्मा यांना निवेदन देण्यात आले.

गेल्या आठवड्यात दिल्लीतील काही व्यापाऱ्यांनी अफगाणिस्तानातून कांदा आयात केला आहे. महाराष्ट्रसह अनेक राज्यातील शेतकऱ्यांकडे साठवणूक केलेल्या रब्बी कांद्याचा मुबलक प्रमाणात साठा आहे. केंद्र सरकारही बफर स्टॉकच्या माध्यमातून पाच लाख टन कांदा साठवूण ठेवत आहे. शेतकऱ्यांच्या कांद्याला बाजार समितीत आता कुठे उत्पादन खर्चाच्या आसपास दर मिळत आहे. मागील काही वर्षांमध्ये कांद्याच्या दरात सततच्या घसरणीमुळे कांदा उत्पादकांचे मोठ्या प्रमाणात आर्थिक नुकसान झाले होते. सोबतच केंद्र सरकारच्या कांद्यावरील निर्यात शुल्क, कांद्यावरील किमान निर्यात मूल्य व नंतर थेट कांदा निर्यातबंदी या निर्णयामुळे कांदा दरात घसरण होऊन शेतकऱ्यांचे कोट्यवधी रुपयांचे नुकसान झाले आहे. अशातच गेल्या काही दिवसांपासून दरात होणारी थोडीफार वाढ शेतकऱ्यांना थोडासा नफा मिळवून देऊ शकते. असे असताना देशात कांदा आयात करून देशांतर्गत कांद्याचे भाव पाडण्याचे षडयंत्र रचले जात आहे.

शेतकऱ्यांच्या कांद्याला पुढील काळातही चांगला दर मिळावा यासाठी केंद्र सरकारने तत्काळ अफगाणिस्तानसह इतर कोणत्याही देशातून भारतात कांदा आयात करता येऊच नये यासाठी १०० टक्के कांदा आयातीवर बंदी घालावी, अशी मागणी महाराष्ट्र राज्य कांदा उत्पादक संघटनेकडून करण्यात आली आहे.

केंद्र सरकारने मागील वर्षी ऑगस्टमध्ये कांद्यावर ४० टक्के निर्यात शुल्क लागू केले. त्यानंतर ८०० डॉलर किमान निर्यात मूल्य लागू केले व डिसेंबर महिन्यात थेट संपूर्ण कांदा निर्यातबंदी केली. सलग दहा महिने कांदा निर्यातीवर वेगवेगळे निर्बंध असताना लोकसभेच्या मतदानापूर्वी मे महिन्यात कांद्याची निर्यातबंदी सरकारने हटवली; परंतु कांदा निर्यातीवर ४० टक्के निर्यात शुल्क व साडेपाचशे डॉलर किमान निर्यात मूल्य या अटी लागू केल्याने शेतकऱ्यांच्या कांद्याची दरवाढ रोखली गेली आहे. सरकारने हे ४० टक्के निर्यात शुल्क व ५५० डॉलर किमान निर्यात मूल्य हेही तत्काळ हटवावे, अशी मागणी केंद्र सरकारकडे करण्यात आली.

केंद्र सरकारने तत्काळ कांदा आयातबंदीचे व निर्यातीवरील शुल्क पूर्णपणे हटवण्याचे वरील दोन्ही निर्णय घ्यावे अन्यथा महाराष्ट्र राज्य कांदा उत्पादक शेतकरी संघटनेकडून संपूर्ण राज्यात तीव्र स्वरुपाची आंदोलने केली जातील, असा इशारा यावेळी निवेदनातून देण्यात आला आहे महाराष्ट्र राज्य कांदा उत्पादक संघटनेकडून जिल्हाधिकारी जलज शर्मा यांना संघटनेचे संस्थापक अध्यक्ष भारत दिघोळे, नाशिक जिल्हाध्यक्ष जयदीप भदाणे, जिल्हा समन्वयक भगवान जाधव, सदस्य विश्वनाथ पाटील, खंडू फडे आदींच्या स्वाक्षऱ्यांचे निवेदन देण्यात आले.

NOTICE AS PER SECTION 21 B

NAME OF OWNER	:	S.K. Buildcon Through It's Proprietor Sau. Sunanda N. Karpe
NAME OF ARCHITECT	:	Ar. Manish P. Jadhav
NAME OF STRUCTURAL ENGINEER	:	Mr. Vijay B. Amesur
G. No.	:	26/2A/1 ,Plot No- 11+12
Shiwar	:	Makhmalabad
COMMENCEMENT No.	:	LND/BP/C1/438/2023 Date : 30.01.2023
PLOT AREA	:	538.00 Sqm
NO OF TENAMENTS	:	Flat- 08, Shop- 5
F.S.I.	:	1.1+Premium+Ancilary F.S.I

APPROVED PLANS ARE AVILABLE ON SITE.

MAHATRANSCO Maharashtra State Electricity Transmission Co. Ltd.

SRM tender Notice (3rd Call)

Digitally signed online bids are invited through SRM process of MSETCL in two bid system from bidders who are registered Electrical Contractors of MSETCL. **SRM-Tender No: SE /EHV/ O&M /C / NSK /T-20/2023-24 SRM Rfx no. 7000030946 (3rd call) ,** **Particulars of Work:** Work of Anti Corrosive Coating/ Painting with chemical resistive coating/ Painting of Transformers at various EHV Sub-stations under EHV (O&M) Division Babhaleshwar. **Estimated cost of work:** Rs 59,71,370/- (including all taxes). **E.M.D.** (Aprox.1% of est. cost) i.e 59,714/-,**Tender cost in** Rs 590/- (Including GST), **Sale period:** 12.07.2024 to 19.07.2024 up to 15.00 Hrs, Date of opening (Tech. bid): 19.07.2024 at 15.05 Hrs. (If possible), , **Contact person:** Executive Engineer, EHV (O&M) Circle, Nashik. Phone No. 02532403212, for further details please visit to https://srmetender.mahatransco.in

Superintending Engineer, EHV (O&M) Circle, MSETCL, Nashik.

॥ अंतरी पेटवू ज्ञानज्योत ॥

कवयित्री बहिणाबाई चौधरी उत्तर महाराष्ट्र विद्यापीठ, जळगाव

उमविनगर, जळगाव-425 001, दुरध्वनी क्र. : 0257-2257256

'A' Grade NAAC Re-Accredited (4th Cycle)

फेर ई-निविदा सूचना क्र.कबचौउमवि/१०/बी-१/०२/ई-१ सन २०२४-२५

कुलसचिव, कवयित्री बहिणाबाई चौधरी उत्तर महाराष्ट्र विद्यापीठ, जळगाव (दुरध्वनी क्र-0257-2257256) हे खालील कामांच्या ई निविदा प्रणालीव्दारे (ऑन लाईन) ब-1 निविदा महाराष्ट्र शासनाकडील सार्वजनिक बांधकाम खात्याकडे नोंदणीकृत कंत्राटदारांकडून मागविण्यात येत आहेत. सदरची निविदा सूचना https://mahatenders.gov.in व विद्यापीठाच्या www.nmu.ac.in या संकेतस्थळावर तसेच बांधकाम विभाग कार्यालयाच्या सूचना फलकावर प्रसिध्द करण्यात आलेली आहे.

अ.क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम	बयाणा रक्कम	निविदा शुल्क	मुदत
01)	रिटेंडर फॉर बॅलन्स वर्क ऑफ दि. डेव्हलपमेंट फॉर मास्टर ऑफ एज्युकेशन बिल्डींग ॲण्ड कॅमेटेरिया निअर स्कूल ऑफ मॅथेमॅटीकल बिल्डींग (फेज -2) इन द प्रिमाइसेस केबीसी एनएमयू, जळगाव	रु.14,26,020/-	रु. 14,300/-	रु. 2000/- + GST @ 18%= रु.2360/-	6 महिने (पावसाळ्यासह)
02)	रिटेंडर फॉर बॅलन्स वर्क ऑफ दि.कन्सट्रक्शन ऑफ सेंकड फेज ऑफ झोनल कॅपेटेरिया निअर बसस्टॉप इन द प्रिमाइसेस केबीसी एनएमयू, जळगाव	रु.16,84,400/-	रु. 17,000/-	रु. 2000/- + GST @ 18%= रु.2360/-	6 महिने (पावसाळ्यासह)
03)	रिटेंडर फॉर बॅलन्स वर्क ऑफ दि डेव्हलपमेंट ॲण्ड अलाईड वर्कस इन फ्रंट ऑफ झोनल कॅपेटेरिया ॲण्ड बसस्टॉप इन द प्रिमाइसेस केबीसी एनएमयू, जळगाव	रु.25,19,533/-	रु. 25,200/-	रु. 2000/- + GST @ 18%= रु.2360/-	6 महिने (पावसाळ्यासह)
04)	रिटेंडर फॉर प्रोपोज्ड डेव्हलपमेंट ॲण्ड रिनोव्हेशन वर्कस ॲट एक्झीस्टींग ट्रान्झीट अकोमोडेशन ॲण्ड वन बेड हाऊसिंग बिल्डींग इन द प्रिमाइसेस केबीसी एनएमयू, जळगाव	रु.19,94,498/-	रु.20,000/-	रु. 2000/- + GST @ 18%= रु.2360/-	9 महिने (पावसाळ्यासह)
05)	रिटेंडर फॉर प्रोपोज्ड रिनोव्हेशन ॲण्ड अलाईड वर्कस ॲट एक्झीस्टींग डॉ. ए.पी.जे. अब्दुल कलाम गर्ल्स होस्टेल बिल्डींग इन द प्रिमाइसेस केबीसी एनएमयू, जळगावा	रु.27,37,120/-	रु.27,400/-	रु. 2000/- + GST @ 18%= रु.2360/-	9 महिने (पावसाळ्यासह)

सदर निविदांसंबधी माहिती, अटी व शर्ती महाराष्ट्र शासनाच्या https://mahatenders.gov.in या पोर्टलवर दि.15/07/2024 पासून उपलब्ध आहेत. सदर ई-निविदा सादर करावयाचा अंतिम दि.05/08/2024 रोजी 17.30 वाजेपर्यत आहे. अधिक माहितीकरिता कार्यालयीन वेळेत संपर्क साधावा.

दिनांक : 11/07/2024 (डॉ. विनोद प्र. पाटील)
ठिकाण : जळगाव कुलसचिव

जावक क्रमांक १३६२/२०
सार्वजनिक न्यास नोंदणी कार्यालय, नाशिक
सार्वजनिक न्यास नोंदणी कार्यालय,
नाशिक, जानकी प्लाजा, नाशिक-पुणे रोड,
द्वारका सर्कल जवळ, नाशिक, नाशिक,
नाशिक, दि. १५.०४.२४

चौकशीची जाहीर नोटीस

एस.आर.एन. क्रमांक : एनएसके/३५८७१/१८६०/२३
फेरफार अहवाल / अर्ज क्रमांक : -
सार्वजनिक न्यासाचे नाव व नोंदणी क्रमांक **गोदामृत बहुउद्देशीय सेवाभावी संस्था, नाशिक** - **४२२००१** बाबत
न्यासाचा पत्ता : श्री. संजय केशवराव गावडे, प्लॉट नं. १८, सर्व्हे नं. ४२५/२/१८, 'जीवनधारा', मुंदडा भगर मिल कंपाउंड, द्वारका कॉर्नर, नाशिक. **अर्जदार - निखिल सुरेश बोराडे**

सर्व संबंधित लोकांस जाहीर नोटिसीने कळविण्यात येते की, सहाय्यक धर्मादाय आयुक्त, नाशिक, हे वर नमूद केलेला अर्ज यासंबंधी महाराष्ट्र सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत -

१) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सार्वजनिक स्वरूपाचा आहे काय?
२) खाली निर्दिष्ट केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय?

जंगम मिळकत (वर्णन)

अ.क्र.	तपशील	अंदाजे मूल्य
१	MEMBERSHIP FEE	७०००.००

(अ) जंगम मिळकत : रोख रु. ७०००/- मात्र (अक्षरी रुपये सात हजार मात्र फक्त)

स्थावर मिळकत (वर्णन) -

अ.क्र.	शहर किंवा गांव	सी.एस किंवा महानगरपालिका किंवा सर्वेक्षण क्र.	क्षेत्र	मूल्यांकन	मुदत / कालावधी किंवा स्वरूप	अंदाजे मूल्य
१	NIL	NIL	NIL	NIL	NIL	0.00

(ब) स्थावर मिळकत: रोख रु. ०/- मात्र (अक्षरी रुपये मात्र फक्त)

सदरच्या चौकशी प्रकरणामध्ये कोणास काही हरकत घ्यावयाचा असेल अगर पुरावा देणेचा असेल त्यांनी त्यांची लेखी कैफियत ही नोटीस प्रसिध्द झाल्या तारखेपासून **तीस दिवसांचे आत** या कार्यालयाचे वरील पत्त्यावर मिळेल अशा रितीने पाठवावी. त्यानंतर आलेल्या कैफियतींचा विचार केला जाणार नाही. तसेच मुदतीत कैफियत न आल्यास कोणास काही सांगावयाचे नाही असे समजून चौकशी पुरी केली जाईल व अर्जाचे निकालाबाबत योग्य ते आदेश दिले जातील.

ही नोटीस माझे सहीनिशी व या कार्यालयाचे शिक्क्यानिशी आज दिनांक १२.०४.२०२४ रोजी दिली.

शिक्का
सही/- **अधिक्षक**
सार्वजनिक न्यास नोंदणी कार्यालय, नाशिक

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF POWERDEAL ENERGY SYSTEMS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Powerdeal Energy Systems (India) Private Limited**
2.	Date of incorporation of corporate debtor	10/09/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29300MH2004PTC148511
5.	Address of the registered office and principal office (if any) of corporate debtor	F-29 MIDC Satpur, Nasik, Maharashtra, India, 422007
6.	Insolvency commencement date in respect of corporate debtor	11/07/2024
7.	Estimated date of closure of insolvency resolution process	07/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhaval Jitendrakumar Mistry Reg No. IBBI/IPA-001/IP-P-01853/2019-20/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad– 380014 **Email:** cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 **Email:** cirp.powerdeal@gmail.com
11.	Last date for submission of claims	25/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Powerdeal Energy Systems (India) Private Limited** on **11/07/2024.**

The creditors of **Powerdeal Energy Systems (India) Private Limited,** are hereby called upon to submit their claims with proof on or before **25/07/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.07.2024
Place: Ahmedabad
Dhaval Jitendrakumar Mistry
IBBI/IPA-001/IP-P-01853/2019-20/12849
AFA Valid till: 06.12.2024

IDBI BANK **आय डी बी आय बँक** - डी.एन. रोड ब्रँच, द्वारका सर्कल, नाशिक.

स्थावर मालमत्तेसाठी ताबा सूचना
(नियम-८ (१) अंतर्गत)

तर:
आयडीबीआय बँक लि.चे अधिकृत अधिकारी म्हणून अधोस्वाक्षरी केलेले सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड इनफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट 2002 अंतर्गत आणि सिक्युरिटी इंटरेस्ट (अंमलबजावणी) च्या नियम 8 सह वाचलेल्या कलम 13(2) अंतर्गत प्रदान केलेल्या अधिकाराच्या वापरात नियम 2002, डिमांड नोटिस जारी करून खालील कर्जदारांना संबंधित नोटीस मिळाल्यापासून 60 दिवसांच्या आत उक्त डिमांड नोटिसमध्ये नमूद केलेली रक्कम परत करण्याचे आवाहन केले आहे.
कर्जदारांनी रकमेची परतफेड करण्यात अयशस्वी झाल्यास, याद्वारे कर्जदारांना आणि सामान्यत: जनतेला नोटीस देण्यात आली आहे की खाली स्वाक्षरी केलेल्या व्यक्तीने कलम 13(4) अन्वये त्याला प्रदान केलेल्या अधिकाराचा वापर करून कर्जदारांच्या नावाविरुद्ध नमूद केलेल्या तारखेला उक्त नियमांच्या नियम 8 सह खाली वर्णन केलेल्या खालील मालमत्तांचा ताबा घेतला आहे.संबंधित विशेषत: कर्जदारांना आणि सर्वसाधारणपणे जनतेला याद्वारे सावध केले जाते की मालमत्तेचा व्यवहार करू नये आणि मालमत्तांशी कोणताही व्यवहार केल्यास संबंधित कर्जदारांविरुद्ध खाली नमूद केलेल्या रकमेसाठी आयडीबीआय बँक लि.च्या अधीन असेल.

स्थावर मालमत्तेचे वर्णन

कर्जदार, जामिनदार आणि सुरक्षादाराचे नाव	थकीत रक्कम (रूपये)	नोटीस मागणीचा दिनांक	ताबा दिनांक	स्थावर मालमत्ता तपशील, गहाण मालमत्ता ताबा तपशील
प्रविण अण्णा देवरे, वैशाली प्रवीण देवरे, फ्लॅट नं. 3, मोहिनी प्लाझा, अपार्टमेंट, दिंडोरी रोड, गोरक्षा नगर, म्हसरूळ, नाशिक- 422004	रु. 32,13,865/- 10-06-2024 रोजी तसेच पुढील व्याज, खर्च आणि इतर शुल्क इ.	07.05.2024	08.07.2024 (प्रतिकात्मक)	मालमत्ता : कार्यालय क्रमांक T-2, 3रा मजला, नानाजी शेठे बिझनेस सेंटर, प्लॉट नं. 2, सर्व्हे नंबर 719/1A/2, CTS नं. 7374, कॅनडा कॉर्नर, नाशिक शिवार, नाशिक- 422005
कुणाल शामसुंदर झळके, प्लॉट क्रमांक 04 विजयनगर नवीन न्यायालय सिन्नर, नाशिक- 422103. संकेता कुणाल झळके, विजय नगर, C/O नवीन न्यायालय P.N.4 सिन्नर, नाशिक- 422103.	रु. 5,69,172/- 10-06-2024 रोजी तसेच पुढील व्याज, खर्च आणि इतर शुल्क इ.	07.05.2024	08.07.2024 (प्रतिकात्मक)	मालमत्ता : फ्लॅट नं.9, स्टिल्ट 2रा (3रा मजला), सप्तश्रृंगी ॲप्ट, P.No.20, S.No.186/4a, (जुना S.No.182) B/h गजानन चौक, विजय नगर, न्यायालयासमोर, सिन्नर, नाशिक - 422101

दिनांक : 12/07/2024
ठिकाण : नाशिक
नोट : इंग्रजीमधील नोटीस ग्राह्य धरण्यात येईल.
सही/- अधिकृत अधिकारी
आयडीबीआय बँक लि. नाशिक

Govt to observe 25 June as Samvidhaan Hatya Diwas

NEW DELHI: The Government of India on Friday announced that June 25 will be observed as 'Samvidhaan Hatya Diwas' so that tribute can be paid to all those who suffered and fought against the gross abuse of power during the period of Emergency. The government through a Gazette notification dated July 11 said, "Whereas, a proclamation of Emergency was made on 25th June, 1975, following which there was gross abuse of power by the Government of the day and people of India were subjected to excesses and atrocities."

"And whereas, people of India have abiding faith in the Constitution of India and the power of India's resilient democracy; Therefore, Government of India declares 25th June as "Samvidhaan Hatya Diwas" to pay tribute to all those who suffered and fought against the gross abuse of power during the period of Emergency and to recommit the people of India to not support in any manner such gross abuse of power, in future," the notification said. Meanwhile, Union Home Minister Amit Shah too said that the observance of 'Samvidhaan Hatya Diwas' will help keep the flame of individual freedom and prevent dictatorial forces like the Congress from repeating those horrors.

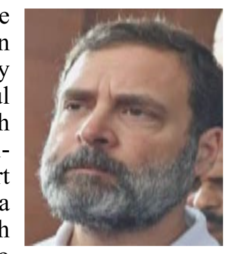
On his social media handle X, the Home Minister said, "On June 25, 1975, the then PM Indira Gandhi, in a brazen display of a dictatorial mindset, strangled the soul of our democracy by imposing the Emergency on the nation. Lakhs of people were thrown behind bars for no fault of their own, and the voice of the media was silenced".

"The Government of India has decided to observe the 25th of June every year as 'Samvidhaan Hatya Diwas.' This day will commemorate the massive contributions of all those who endured the inhuman pains of the 1975 Emergency," Shah said.

"The decision made by the government led by PM Shri @ narendramodi Ji is intended to honor the spirit of millions who struggled to revive democracy despite facing inexplicable persecution at the hands of an oppressive government," the Minister said. "The observance of 'Samvidhaan Hatya Diwas' will help keep the eternal flame of individual freedom and the defense of our democracy alive in every Indian, thus preventing dictatorial forces like the Congress from repeating those horrors," he added.

DEFAMATION CASE

HC allows Rahul's plea



MUMBAI: The Bombay High Court on Friday allowed a plea by Congress leader Rahul Gandhi seeking to quash a directive of the Bhiwandi magistrate court that allowed a Rashtriya Swayamsevak Sangh (RSS) functionary to "belatedly" present certain documents in a criminal defamation complaint.

"The impugned order is quashed and set aside. Magistrate court is directed to go ahead with trial in accordance with the law and parties are expected to cooperate to dispose of the matter expeditiously," the High Court held, noting that it had not gone into the merits of the matter.

The case pertains to a defamation suit filed by a member of the Bharatiya Janata Party (BJP) over Gandhi's statement of calling Prime Minister Narendra Modi, 'Commander In Thief'.

The complaint was filed by Mahesh Shrishrimal (43), member of the BJP Maharashtra State Committee, on September 20, 2018.

It said, "In relation to the Rafale Aircraft deal, while addressing a public rally at Jaipur then at Amethi, Gandhi defamed Prime Minister Narendra Modi and BJP party members with the remark 'chowkidar chor hai' (guard is a thief)... these derogatory remarks tarnished the image of PM at the national and international level.

Can't keep Shambhu border blocked: SC

NEW DELHI: "How can the State block a highway?" the Supreme Court on Friday asked the Haryana government, directing it to remove barricading at the Shambhu border near Ambala where agitating farmers have been camping since February 13.

A bench comprising Justice Surya Kant and Justice Ujjal Bhuvan upheld the Punjab and Haryana High Court order which on July 10 directed the state government to open within a week the Shambhu border near Ambala that was locked down in February to prevent protesting farmers from marching towards Delhi.

The Supreme Court bench remarked, "How can State block a highway? It has a duty to regulate traffic. We are not only saying open but regulate it."

The Haryana government had set up barricades at Ambala–New Delhi National Highway in February, when Samyukta Kisan Morcha (SKM) and Kisan Mazdoor Morcha (KMM) had announced to march towards Delhi in support of their various demands, including a legal guarantee to minimum support price (MSP) for crops.

The Apex Court also adjourned the hearing on Haryana government's plea which had sought a judicial probe into the death of a 22-year-old youth protesting during the farmer's agitation.

A division bench of the Punjab and Haryana High Court comprising Justice G S Sandhawalia and Justice Vikas Bahl had on July 10 directed Haryana to remove the barricade at Shambhu border and the general public is not put to inconvenience.

The Supreme Court held that the border should be opened forthwith and suggested the Haryana Government to have talks with the farmers and hear their grievances.

Why are you shying away from having talks with the farmers? Talk to them and if they still want to protest regarding their demands provide them with facilities, the SC bench orally remarked.

The High Court had also clarified that its direction to open the Shambhu border which connects Haryana and Punjab is meant for all citizens, and not restricted to any particular class.

The petitioner, Advocate Vasu Ranjan Shandilya, had filed a petition in the High Court seeking clarification and directions to open the Shambhu border for the general public, especially businessmen, departmental store owners and street vendors who are providing essential commodities to Ambala.

He said another petitioner, Uday Pratap, had sought the opening of the border for farmers, "I am requesting to open for business man, street vendors, " the petitioner pleaded.

To this, the High Court clarified that their directions are for everybody not just farmers.

SC grants interim bail to Kejriwal

NEW DELHI: The Supreme Court on Friday granted interim bail to Delhi Chief Minister Arvind Kejriwal in the case registered by the Enforcement Directorate (ED) in the Liquor Policy scam. A Bench comprising Justice Sanjiv Khanna and Justice Dipankar Datta held "Given right to life is concerned and since the matter is referred to a larger bench, WE DIRECT ARVIND KEJRIWAL TO BE RELEASED ON INTERIM BAIL."

The Bench while granting the interim bail referred Kejriwal's petition to a larger bench to examine Section 19 of the Prevention of Money Laundering Act. To examine whether there is a need or necessity of arrest must be read as a condition into Section 19 of the Prevention of Money laundering Act.

The Bench said Arvind Kejriwal has suffered incarceration for more than 90 days. He is an elected leader and it is up to him whether he wants to continue in the role or not. "Courts can't direct Kejriwal to step down because of his arrest, it's for him to take a call, " the bench added.

Justice Khanna held that the arrest meets the parameters of "reasons to believe" under S.19 of the PMLA. However, the bench chose to grant him interim bail considering his incarceration so far.

The bench clarified that the question of interim bail can be modified by the larger bench.

Kejriwal will, however, remain in custody since he was arrested by the CBI under the Prevention of Corruption Act in the same liquor policy case on June 25.

The Supreme Court was hearing the plea of Delhi CM challenging the arrest by the ED in the liquor policy case.,

Jarange Patil criticises Mahayuti, MVA

BEED: Maratha reservation activist, Manoj Jarange-Patil, attacked both the ruling Mahayuti government and opposition MVA on the issue of reservation for the Maratha community, calling them two sides of the same coin.

Addressing the members of Maratha community as part of his awareness peace rally, he severely criticised Chief Minister Eknath Shinde, Deputy Chief Minister Devendra Fadnavis, OBC leader Chhagan Bhujabal, Munde brother-sister duo and those who oppose reservation for the Marathas.

On issue of the all-party meeting called by the state government with reference to Maratha-OBC reservation, he attacked the ruling party and the opposition.

He alleged that the leaders of Mahayuti and Maha Vikas Aghadi do not want to give reservation to poor members of the Maratha community.

Continuing his criticism further of the MVA leaders, he accused them of using the Marathas for votes.

"I think both (ruling parties and opposition) are the same. Because they seem to be working like you kill, I cry. Both pushing each other," he claimed. "If the MVA leaders did not come for all-party meeting, then if the government has the will, why is the government not doing it," he asked. The activist said that OBCs used to have 180 castes, but now there are close to 350 castes, which are included in OBC category as sub-castes, he added.

IMD issues Orange alert

MUMBAI: The India Meteorological Department (IMD) issued an orange alert, indicating heavy to very heavy rainfall in Mumbai and neighbouring Thane today (Saturday).

The IMD has also issued an orange alert for Palghar, Raigad, Ratnagiri and Sindhudurg districts of Maharashtra's Konkan belt. "There is a monsoon trough and a cyclonic circulation has also developed over Mumbai, which has resulted in strong westerly winds. Therefore, there is a probability that the Kokan belt of Maharashtra can see heavy to very heavy rains during the period," sources in IMD, Mumbai, said.

Listen to complainants, says Yogi

LUCKNOW: Chief Minister Yogi Adityanath on Friday held a 'Janata Darshan' at his official residence in Lucknow, addressing the grievances of hundreds of people from various districts. The CM directed the officials to carefully listen to complaints, communicate effectively with complainants and take appropriate action.

During this, citizens presented a range of issues, including problems with the police, land encroachments, and transfer requests.

Yogi listened to each complaint and assured the attendees that their concerns would be addressed promptly. He emphasised the importance of satisfying the victims in all valid cases. Among the attendees was a teacher who requested a transfer due to personal issues.

Bengal LoP calls on Shah

KOLKATA: Opposition leader in the West Bengal Legislative Assembly Suvendu Adhikari has called on Union Home Minister Amit Shah and apprised him of the latest political situation, including that of "mob violence," across the state.

Adhikari said he met Shah at his residence in New Delhi on Thursday and narrated about the "mob violence" that has rocked the state and the atrocities committed on women by TMC leaders Tajimul alias JCB in Chopra (North Dinajpur) and Jayant Singh in Kamarhati-Ariadaha in North 24 Parganas.

"He (Amit Shah) enquired about the victims of the post-poll violence and extended full support regarding the abatement of the same," the Nandigram BJP MLA said on his X handle.

"I handed over a USB drive to him which contains video footages of the Chopra public flogging incident (on a woman), Cooch Behar disrobing incident of a lady BJP Minority Morcha Karyakarta, Bankra Gang War between two factions of TMC and TMC Panchayat Member in Murshidabad roaming around with Crude bombs and the Ariadaha incident," Adhikari elaborated.

Earthquake hits Kashmir

SRINAGAR: An earthquake of mild intensity, with epicentre in north Kashmir's Baramulla, jolted Kashmir on Friday, officials said.

As per the National Center for Seismology- which monitors earthquake activity nationwide- the earthquake with a magnitude of 4.1 on the Richter Scale hit J&K at around 12.26PM with epicentre in Baramulla district of north Kashmir.

The epicentre is located at Latitude 34.42 and Longitude 74.34, with a recorded depth of 10 kilometres.

While there was no damage report, officials said panic spread to Baramulla and its adjoining areas where strong tremors were felt. Some videos surfaced on social media showing people coming out of homes and offices.

"According to the Met, the epicentre of the earthquake was in Baramulla district, and its intensity is reported to be 4.2. However, the earthquake we experienced in Baramulla town felt far stronger, seeming to surpass even a magnitude of 7," said a social media user, Mir Bilal from Baramulla.

A Baramulla resident said the jolt was strong and people were scared of going back to their houses for some time.

Biden doing well: Meloni

ROME: US President Joe Biden is "doing well" and making a good impression, Italian Prime Minister Giorgia Meloni said on Friday. Meloni attended the NATO summit in Washington held from July 9-11.

"I saw that he is doing well," the news agency quoted Meloni as telling reporters. Meloni added that she spoke with Biden during the summit.

"He gives the impression of a US president who is working and who organized this wonderful meeting," she said.

Speaking at one of the summit's events, Biden mistakenly referred to Ukrainian President Volodymyr Zelenskyy as President Putin. At age 81, Biden is the oldest president in US history. His reelection bid has been dogged by speculation about his physical condition and cognitive abilities.

S Korea protests

SEOUL: South Korea on Friday protested against Japan's renewed territorial claims to the disputed islets lying halfway between the two countries, called Dokdo by South Korea and Takeshima by Japan.

South Korean Ministry of Foreign Affairs said in a statement that the South Korean government strongly protests against the Japanese government's unjust repeated sovereignty claims over Dokdo, which is clearly an integral part of the South Korean territory historically, geographically and under international law.

The ministry urged Tokyo to immediately retract its territorial claims, which were made through Japan's 2024 defense white paper released earlier in the day.

Form No. 3 **[See Regulation-15 (1)(a)) / 16(3)]**

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building,
Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/848/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.:

UNION BANK OF INDIA
V/S
AMOL DYANDEO PEKHALE

To,
(3) MRS VANITA UTTAM MORE
AT POST MADSANGVI TAL AND DIST NASHIK
NASHIK MAHARASHTRA 422003
(4) MRS VARSHA KAILAS KADAM
AT POST MADSANGVI TAL AND DIST NASHIK
NASHIK,MAHARASHTRA −422003
(5) MRS KOMAL DAULAT MAGAR AT POST
MADSANGVI TAL NASHIK
NASHIK MAHARASHTRA 422003

SUMMONS

WHEREAS, OA/848/2023 was listed before Hon'ble Presiding Officer/Registrar on **08/06/2023.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 3152697. 20/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security intert

You are also directed to file the written startent with a copy thankfurnished to the applicant and to appear before Registrar on **24/07/2024** at **10:30A.M.** futpg which applicathall be heard and decided in your absence.

Given under my hand and the seal of this Tribunalis date:27/05/2024.

Signature of the Officer
Authorised to issue summons

Seal

Note : Strike out whichever is not applicable.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
POWERDEAL ENERGY SYSTEMS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Powerdeal Energy Systems (India) Private Limited**
2.	Date of incorporation of corporate debtor	10/09/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29300MH2004PTC148511
5.	Address of the registered office and principal office (if any) of corporate debtor	F-29 MIDC Satpur, Nasik, Maharashtra, India, 422007
6.	Insolvency commencement date in respect of corporate debtor	11/07/2024
7.	Estimated date of closure of insolvency resolution process	07/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dhaval Jitendrakumar Mistry Reg No. IBBI/IPA-001/IP-P-01853/2019-20/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad– 380014 **Email:** cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014 **Email:** cirp.powerdeal@gmail.com
11.	Last date for submission of claims	25/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Powerdeal Energy Systems (India) Private Limited** on **11/07/2024.**

The creditors of **Powerdeal Energy Systems (India) Private Limited,** are hereby called upon to submit their claims with proof on or before **25/07/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Dhaval Jitendrakumar Mistry
IBBI/IPA-001/IP-P-01853/2019-20/12849
AFA Valid till: 06.12.2024

Date: 12.07.2024
Place: Ahmedabad

DESHDOOT *Times*
Classifieds
Reach your goal

CHANGE IN NAME

My old name Sateesh Chandra Indra Jeet Vishvkarma has been changed to my new name Satishchandra Indrajit Vishwakarma as per Adhar No.734295892400 (Bk-2979)

My old name Juned Sharif Khatik has been changed to my new name Juned Sharif Kureshi as per Aadhar No.6209 9308 63978(Bk-2978)

DESHDOOT *Times*

Printed & Published by Rajendra Krishnarao Sonawane on behalf of **Shrirang Prakashan Pvt. Ltd., and Printed at Shrirang Prakashan Pvt. Ltd.,** Plot No. B-19/20, NICE, Satpur, Nashik- 422007. Ph: 2305466, Punlished at New Congress House, M.G. Road, Nashik-422001. **Editor - Dr. Vaishali Balajiwale,** **Managing Editor - Janak Sarda**. Ph : **Nashik**- 2575716, **Fax**- 2570938, **Mumbai** - 22042882, **Pune**- 5530013, **Delhi**- 25404548, **RNI No.** 69097/1998